NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No. 120/2017

CP (IB) NO. 07/Chd/Hry/2017

(Decided matter)

In the matter of:

Recorders and Medicare Systems Pvt. Ltd. ... Applicant/Corporate Debtor.

Present:

Mr. Jalesh Kumar Grover, CA, Authorised Representative for the

Interim Resolution Professional.

This petition has been filed by the Interim Resolution Professional.

It is submitted that CP (IB) NO. 07/Chd/Hry/2017 was admitted

necessary moratorium was declared under Section 14 of the Insolvency and

Bankruptcy Code, 2016. Three of the workers of the Corporate Debtor have

filed execution of the decree before a civil court who are the respondents in

this Application. It is submitted by Mr. Jalesh Kumar Grover, Authorised

Representative for the Resolution Professional that the respondents have

already submitted their claims before him but the amount of ₹ 30 lacs is lying

attached under the orders of the Civil Court. It is also submitted by the

Authorised Representative that the Resolution Professional has also filed

application before the civil court by attaching copy of the orders of NCLT,

Chandigarh Bench which is still pending for consideration on 11.09.2017.

Notice of this application to the respondents for 18.09.2017. It is

directed that the notice to the respondents along with copy of the application

be sent by the applicant by Speed Post and submit compliance affidavit

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attaching copy of postal receipt and track report at least three days before the date fixed

- Sd -(Justice R.P.Nagrath) Member (Judicial)

August 30, 2017

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